

consolidation of accounts and therefore the respondent company be directed to be given on emergent basis.

Ld. Counsel for the respondent takes notice of the petition and seeks time for filing reply. In relation to the grant of status quo, the Ld. Counsel for the respondent represents that there is no objection to the same on the part of the respondent.

In relation to the increase in the shareholding, it is represented by the Ld. Counsel for the respondent that there has been no increase at present and the same is taken on record. Ld. Counsel for the respondent also represents that notice will be given for the shareholders meeting if proposed to be convened and also apprise the Ld. Counsel for the petitioner about the same and intimation will be sent by Registered Post AD with the costs being payable by the Petitioner. It is also represented that the financial statements are under preparation and on its finalization and audit, the same will be forwarded to the Petitioner Company as is to be done to other shareholders.

The above statements are taken on record and the respondent will comply with the same.

In relation to the petition, the respondent Company shall file its reply within a period of six weeks from today (3.8.2017) with a copy in advance to the other side. The petitioner may file the rejoinder within a period of 3 weeks thereafter.

Post the matter for final hearing on 17.10.2017.

— Sd —

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)